

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

**RSA No. 3246 of 1999 (O&M)**

Jasrath Singh

...Appellant(s)

Vs.

M/s Nand Lal Ved Parkash.

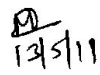
...Respondent(s)

To,

**Sole Respondent:** Registered Firm Nand Lal Ved Parkash,  
Commission Agents Dhand, through Ved  
Parkash son of Nand Lal, Partner of the  
Firm, resident of Dhand.

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the **28<sup>th</sup> November, 2019** personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 8<sup>th</sup> day of May, 2019.

  
12/5/19  
Supdt. Gr.I (Civil-II)  
Punjab and Haryana High Court,  
Chandigarh

